

SUPREME COURT OF INDIA

Escorts Limited

Vs.

Presiding Officer

(S.C.Agrawal and G.T.Nanavati JJ.)

04.12.1996

ORDER

The Text below is only a summarized version of the order pronounced

Termination of workman as per contract of employment does not amount to retrenchment s 2 (oo) consequently no protection afforded to workman u s 25-F & 25-G of Act. Amount paid as compensation not to be refunded.